

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 09.09.2022

Appeal No. 282 of 2022

Deccan Chronicle Holdings Limited ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Kunal Katariya, Advocate with Mr. Sahebrao Wamanrao Buktare, Ms. Ashmita Goradia, Advocates and Mr. Ravi Vijay Ramaiya - CA i/b Shah & Ramaiya, Chartered Accountants for the Appellant.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Abhiraj Arora, and Mr. Shourya Tanay, Advocates i/b ELP for the Respondent.

ORDER:

1. Let a reply be filed by the respondent within two weeks from today. Rejoinder, if any, may be filed on or before the date fixed. List on October 17, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Ms. Meera Swarup
Technical Member

09.09.2022
msb